

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 973//96.

Dt. of Decision : 26-8-96.

Shaik Abdul Khader

.. Applicant.

Vs

1. The Chief Postmaster General,
AP Postal Circle, Hyderabad.
2. The Director of Postal Services,
O/o the Postmaster General,
Vijayawada.
3. The Sr. Supdt., of Post Offices,
Vijayawada Division, Vijayawada.
4. The Sub-Divisional Inspector of
Post offices, Tiruvuru Postal Sub-
Division, Tiruvuru, Krishna District.
5. Smt. Nagaveni .. Respondents.

Counsel for the Applicant : Mr. Subramanayam for
Mr. K.S.R. Anjaneyulu,

Counsel for the Respondents : Mr. K. Bhaskara Rao, Addl. CGSC.

CRRAM:

THE HON'BLE JUSTICE Mr. B.C. SAKSENA : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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ORDER

Oral Order (Per Hon'ble Shri R. Rangarajan, Member (Admn.))

Heard Mr. Subramanyam for Mr. K.S.R. Anjaneyulu, learned counsel for the applicant and Mr. K. Bhaskara Rao, learned counsel for the respondents.

2. A notification was issued by R-3 for filling up of EDBPM, Cheemalapadu Post Office. It is stated that the applicant along with others had applied for the selection for the post of EDBPM, Cheemalapadu in pursuance of the notification No. BE/135 dated 25-07-95 (Annexure-I). It is further stated that the necessary enquiries were made by the Inspector concerned of the Postal division and the process of selection has been completed. But the selection results are yet to be announced. In the mean time the ASPO of the postal division appointed R-5 on a provisional basis as EDBPM, Cheemalapadu on 29-06-96. But the said provisional order/posting of R-5 is not enclosed. The applicant submitted a representation dated 05-05-96 (Annexure-10) for releasing the selection for the post of EDBPM. He further avers that he is the ~~posting~~ ^{selected} candidate for the selection.

3. In the circumstances the only direction ~~can~~ ^{that} be given in this OA is to dispose of the representation in accordance with law and to conclude the selection proceedings within a period of two months from the date of receipt of a copy of this order.

4. In the result, the following direction is given:-

R-3 is directed to dispose of the representation ~~of the~~ applicant dt. 5-5-96 (Annexure-10) and also conclude the selection proceedings started in pursuance of the notification No. BE/135 dated 25-07-95 ^{at} Annexure-I within a period of 2 months from the date of receipt of a copy of this order.

5. The OA is ordered accordingly at the admission stage itself. No costs.

Signature
(R. Rangarajan)
Member (Admn.)

Signature
(B.C. Sakseha)
Vice Chairman

spr (Dated : The 26th August 1996.
Dictated in Open Court.)

Signature
D.R. (S) 1996

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..3..

D.A.NO.973/96

Copy to:

1. The Chief Postmaster General,
A.P.Postal Circle,
Hyderabad.
2. The Director of Postal Services,
O/O The Postmaster General,
Vijayawada.
3. The Senior Superintendent of Post Offices,
Vijayawada Division,
Vijayawada,
4. The Sub Divisional Inspector of Post Offices,
Tiruvuru Postal Sub Division,
Tiruvuru, Krishna District.
5. One copy to Mr.K.S.R.Anjaneyulu, Advocate,
CAT, Hyderabad.
6. One copy to Mr.K.Bhaskara Rao, Addl.CGSC,
CAT, Hyderabad.
7. One copy to Library,CAT, Hyderabad.
8. One duplicate copy.

YLKR

12/9/96
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Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

The Hon'ble Shri B.C. Seeksena: V.C.
THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 26/8/96

ORDER/JUDGEMENT
R.A/T.C.P./T.M.A.NO.

in
O.A.NO. 973/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

YLKR

II COURT

Off/copy of OA with
actual fees to Rs.
No spare copy

केन्द्रीय प्रशासनिक अधिकार Central Administrative Tribunal प्रेषण/DESPATCH - 9 SEP 1996 हृदयाल शास्त्री RECORDED AND INDEXED
